

[Sh. Bhogendra Jha]

Bagmati and Kamla rivers. I knew that this work cannot be done in the current session but the Government of India should assure us that decision will be taken in the next session, I was assured in this very House in 1983-84 that talks on political level could be initiated with Nepal. In order to find a permanent solution, political level talks should be held. In view of the interests of both countries, it should be started immediately. With these words, I conclude.

12.38 hrs.

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS

Minutes

[Translation]

SHRI HARI KEWAL PRASAD (Salempur): Mr. Speaker, Sir I beg to lay on the table minutes (Hindi and English version) of the seventh to tenth sittings of the Committee on Private Members' Bills And Resolutions held during the current session.

[English]

SHRI VASANT SATHE (Wardha): Sir, I am on a point of order.

MR. SPEAKER: What is your point of order?

SHRI VASANT SATHE: I am on a point of order under Rule Nos. 98, 99, 100 and 101 of Rules of Procedure and Conduct of Business in Lok Sabha. Rule 98 says:

"If a Bill other than a Money Bill passed by the House and transmitted to the Council is returned to the House with amendments, it shall on receipt be laid on the Table."

[Translation]

MR. SPEAKER: What are you talking about?

[English]

SHRI VASANT SATHE: I am talking about the Bill which was returned from Rajya Sabha.

MR. SPEAKER: That Bill has been passed.

(Interruptions)

SHRI VASANT SATHE: Anything irregular, I must bring to your kind notice. It is my duty.

MR. SPEAKER: There is absolutely no irregularity.

(Interruptions)

MR. SPEAKER: Mr. Khurana, let us hear the hon. Member. It is not necessary that you should agree with him.

MR. VASANT SATHE: Kindly allow me to bring to your kind notice. After that you can give your ruling. I am not questioning your ruling. Therefore, when Rule 99 says,

"After the amended Bill has been laid on the Table, any Minister in the case of a Government Bill, or in any other case any member may, after giving two days' notice, or with the consent of the Speaker without notice, move that the amendments be taken into consideration."

Mr. Soz and Mr. Thambi Durai had tabled the amendments... (Interruptions).

PROF. SAIF-UD-DIN SOZ (Bara-mulla): I was not called to move my amendment to the Rajya Sabha Amendments to the Parasar Bharati Bill.

SHRI VASANT SATHE: They were not allowed to move their amendments. Please consider this. All